

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 47/81 SCHEDULED TO BE HELD ON 15.02.2011 BUT ACTUALLY HELD ON 01.03.2011.

The Meeting No. 47/81 of Norms Committee-II was held on 01.03.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri Gajraj Singh , Sr. D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Shri K.K. Funda, AD	MSME
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:839/26/80-ALC2/2007	Party Name:IDMC LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/80/050/00046/AM07/	RLA File :34/24/040/00004/AM07/	Lic.No/Date:3410015872 17.04.2006	Defer Date:29.03.2011
Decision : : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.03.2011: -				
1. Information in respect of S.No. 3,4,5 & 11 of the Standard Deficiency Format .				

--	--

2	Case No.:25/28/80-ALC2/2007	Party Name:MARUTI KOATSU CYLINDERS PVT. LTD.	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/80/050/00425/AM08/	RLA File :34/24/040/00112/AM08/	Lic.No/Date:3410019613 11.09.2007	Defer Date:29.03.2011
	Decision : NC decided to refer the application to DIPP . The case stands Deferred and to be relisted on 29.03.2011.			

3	Case No.:10/15/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Withdraw
	HQ File :01/81/050/00096/AM10/	RLA File :05/24/040/00187/AM10/	Lic.No/Date:0510244848 30.06.2009	Defer Date:
	Decision : NC decided to withdraw the case as norms has already been ratified in NC meeting No.41/81 held on 18.01.2011.			

4	Case No.:6/40/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM11/	RLA File :08/24/040/00256/AM10/	Lic.No/Date:0810085115 21.12.2009	Defer Date:29.03.2011
	Decision : NC observed that the case is under examination of MOS. The case stands Deferred and to be relisted on 29.03.2011.			

5	Case No.:8/40/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM11/	RLA File :05/24/040/00460/AM10/	Lic.No/Date:0510258719 17.02.2010	Defer Date:29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands Deferred and to be relisted on 29.03.2011.			

6	Case No.:34/40/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00402/AM11/	RLA File :09/24/040/00397/AM09/	Lic.No/Date:0910042214 02.06.2010	Defer Date:29.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands Deferred and to be relisted on 29.03.2011.			

7	Case No.:9/40/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00377/AM11/	RLA File :08/24/040/00250/AM10/	Lic.No/Date:0810090290 05.07.2010	Defer Date:29.03.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands Deferred and to be re-listed on 29.03.2011.			

8	Case No.:18/40/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Approved
	HQ File :01/81/050/00386/AM11/	RLA File :08/24/040/00251/AM10/	Lic.No/Date:0810090291 05.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- - Following may be suffixed with the description of export product: “ 3C x 70 sq.mm- Qty.- 10 Kms.-Net Weight 32.171 MT, 3C x 150 sq.mm- Qty.- 5 Kms.-Net Weight 24.175 MT & 3C x 300 sq.mm- Qty. -30 Kms.-Net Weight 225.195 MT” - Total Net weight of 281.54 MT may be specified with the quantity of export product. - Quantity of import item at S.No.1 may be allowed as applied for i.e. 83.6 MT. - Quantities of import items at S.No.2 & 3 may be allowed as 1.05 Kgs./Kg. content in the export products. - Quantity of import item at S.No.4 may be allowed as 1.01 Kgs./Kg. content in the export products.			

6. Quantities of import items at S.No.5 & 6 may be allowed as 1.005 Kgs./Kg. content in the export products as claimed by the firm.

R/A may take suitable consequential action accordingly.

9	Case No.:43/40/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00411/AM11/	RLA File :32/24/040/00020/AM11/	Lic.No/Date:3210044881 22.07.2010	Defer Date:29.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands Deferred and to be relisted on 29.03.2011.			

10	Case No.:21/40/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00389/AM11/	RLA File :05/23/040/00114/AM11/	Lic.No/Date:0510269360 29.07.2010	Defer Date:29.03.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands Deferred and to be re-listed on 29.03.2011.			

11	Case No.:32/40/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00400/AM11/	RLA File :32/24/040/00023/AM11/	Lic.No/Date:3210044959 03.08.2010	Defer Date:29.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands Deferred and to be relisted on 29.03.2011.			

12	Case No.:22/40/81-ALC2/2010	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Approved
----	------------------------------------	---------------------------------	--	------------------------

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:-

Taking Clue from SION C-224, Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1, 2, 3 & 7 may be allowed as applied for inclusive of 10 % wastage.
2. Quantity of import item at Sl. No. 4 may be allowed as applied for inclusive of 1 % wastage.
3. Quantities of import items at Sl. No. 5 & 6 may be allowed as applied for.
4. Quantities of import items at Sl. No. 8, 9 & 10 may be allowed as applied for inclusive of 10 % wastage.
5. Quantity of import item at Sl. No. 11 may be allowed as applied for inclusive of 1 % wastage.
6. Quantity of import item at Sl. No. 12 may be allowed as 253 Nos. inclusive of 1 % wastage.
7. Quantities of import items at Sl. No. 13 & 14 may be allowed as applied for.
8. Quantities of import items at Sl. No. 15 to 18 may be allowed as applied for inclusive of 10 % wastage.
9. Quantity of import item at Sl. No. 19 may be allowed as applied for inclusive of 1 % wastage.
10. Quantity of import item at Sl. No. 20 may be allowed as 505 Nos. inclusive of 1 % wastage.
11. Quantities of import items at Sl. No. 21 to 23 may be allowed as applied for inclusive of 10 % wastage.
12. Quantity of import item at Sl. No. 24 may be allowed as applied for inclusive of 1 % wastage.
13. Quantity of import item at Sl. No. 25 may be allowed as 606 Nos. inclusive of 1 % wastage.
14. Quantities of import items at Sl. No. 26 to 28 may be allowed as applied for inclusive of 10 % wastage.
15. Quantity of import item at Sl. No. 29 may be allowed as applied for inclusive of 1 % wastage.
16. Quantity of import item at Sl. No. 30 may be allowed as 808 Nos. inclusive of 1 % wastage.

R/A may take suitable consequential action accordingly.

13	Case No.: 7/40/81-ALC2/2010	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00375/AM11/	RLA File :02/24/040/00090/AM11/	Lic.No/Date:0210146773 20.08.2010	Defer Date:29.03.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands Deferred and to be re-listed on 29.03.2011.			

14	Case No.: 28/40/81-ALC2/2010	Party Name:FLOVEL MECAMIDI ENERGY PRIVATE LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00396/AM11/	RLA File :05/23/040/00135/AM11/	Lic.No/Date:0510271787 31.08.2010	Defer Date:29.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands Deferred and to be relisted on 29.03.2011.			

15	Case No.:39/40/81-ALC2/2010		Party Name:VEER-O- METALS PVT .LTD		Meet No/Date:47/81-ALC2/2010 15.02.2011		Status:Approved										
	HQ File :01/81/050/00407/AM11/		RLA File :07/24/040/00225/AM11/		Lic.No/Date:0710074265 20.09.2010		Defer Date:15.02.2011										
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- 1. Description of export products alongwith their quantities and net export weight may be specified as under: <table><tr><td colspan="5">Sheet Metal Components containing 314.23 MT of EGI Sheets/coil</td></tr><tr><td>SL NO.</td><td>Part Name</td><td>Description</td><td>Qty</td><td>Net Wt. of the Export</td></tr></table>								Sheet Metal Components containing 314.23 MT of EGI Sheets/coil					SL NO.	Part Name	Description	Qty
Sheet Metal Components containing 314.23 MT of EGI Sheets/coil																	
SL NO.	Part Name	Description	Qty	Net Wt. of the Export													

			(in Nos.)	Product (in Kgs.)
1	0M-10183B	Weldment Chassis AP8865	3300	6369
2	0M-10184D	Weldment Chassis AP8941	7000	14070
3	0M-10185A	Weldment Chassis AP8841	8500	16065
4	0M-10186A	Weldment Chassis A8853	8500	17374
5	0M-10187D	Weldment Chassis AP8953	4500	9045
6	870-15223B	CHASSIS FRONT AP8861	4600	8804.4
7	870-15224D	Chassis Front AP8965	1500	3355.5
8	870-15227D	Chassis Front AP8959/8961	1500	3300
9	870-15227D-001	Chassis Front AP8959/8961	1500	3025.5
10	870-15227D-002	Chassis Front AP8959/8961	1500	3025.5
11	870-15228A	Chassis Front AP8858	4807	4326.3
12	870-15229B	Chassis Front AP8958	1075	1324.4
13	870-15230A	COVER AP8858	4807	4710.86
14	870-15231A	COVER AP8861,AP8881	4600	8142
15	870-15232B	Cover Hard Wiring	33465	2342.55
16	870-15234	Plate Snap-On LCD RPDU	80671	5646.97
17	870-15235B	Bracket Mounting Motherboard	21449	8193.518
18	870-15236A	CORD CAP AP8861	4600	2346
19	870-15237A	CORD CAP C20 AP8959	1000	510
20	870-15252	Bracket Tooless Universal	3000	2340
21	870-15366A	Cord Cap AP8965	3000	1950

22	870-15367B	Cover AP8965	3000	2640
23	870-15369B	COVER AP8958	1500	1290
24	870-15370	Housing Bracker AP8965	1500	1230
25	870-15381A	CORD CAP AP8941	9926	694.82
26	870-15385A	CORD CAP AP8841	10000	550
27	870-15386A	CORD CAP AP8965	3165	1550.85
28	870-15387A	Cover AP8841/8853	11670	20667.57
29	870-15388B	COVER AP8959, AP8961, AP8981	2150	3872.15
30	870-15805B	COVER AP8941/AP8953	4500	8149.5
31	870-15806A	Cover AP8965	4500	8059.5
32	870-16697A	Brackey Shield NG PDU Power Supply	2000	260
33	870-15233A	Bracket Removable Module	5000	765
34	870-80713A	Brackey Shield NG PDU Power Supply	5000	350
35	870-80723	Housing 2P Breaker	5000	500
36	870-80724	Housing 1P Breaker	2500	250
37	870-0758A	CASE TOP 3 CIRCUIT BREAKER WITH INLET; ROHS	1000	554
38	870-10045A	CHASSIS FRONT AP7868	5022	8251.146
39	870-10046A	CASE TOP 3 TWO POLE CIRCUIT BREAKER	8000	1328
40	870-10191A	CHASSIS FRONT AP7968	3000	5409
41	870-10235C	CHASSIS FRONT AP7553; ROHS	3500	4805.5

42	870-10238C	CHASSIS FRONT AP7832 ROHS	1325	1798.025
43	870-10249A	CHASSIS FRONT AP7568	1668	2732.184
44	870-12012A	CHASSIS FRONT AP7526	500	911.5
45	870-12015A	COVER HORZ BLADE SERVER PDUS	1000	1070
46	870-13309A	CHASSIS AP7802; ROHS	1000	1153
47	870-13310A	CHASSIS AP7802J; ROHS	200	227
48	870-13314A	CHASSIS AP7822	1500	1843.5
49	870-14257	CHASSIS FRONT AP7557	500	933.5
50	870-14644	CHASSIS FRONT AP7832J	2000	368
51	870-14680A	CORD CAP AP7856	2500	650
52	870-14684A	CHASSIS BREAKER AP7856	2500	4480
53	870-14693	COVER AP7856	2500	5855
54	870-14718A	CHASSIS OUTLET AP7856	2500	4567.5
55	870-14728	CHASSIS CURRENT METER 1PH	1000	582
56	870-14729	COVER CURRENT METER	1500	414
57	870-14730	CHASSIS CURRENT METER 3PH	500	250
58	870-15126	CHASSIS FRONT AP7557NA	1500	2320.5
59	870-15594	CHASSIS DELL6016; ROHS	200	288.2
60	870-15655	CHASSIS FRONT AP7957NA	200	323
61	870-15695	CHASSIS FRONT DELL6002; ROHS	1500	1426.5
62	870-15698	CHASSIS REAR COVER VM SWITCHED PDU; ROHS	1500	1576.5

63	870-15920	CASE TOP CIRCUIT BREAKERS AP7941; ROHS	5000	790
64	870-2253	RETAINER CORD 1 BEND SHORT	15000	6750
65	870-3616	CHASSIS AP9565 BLK PDU; ROHS	4000	2044
66	870-3617	CHASSIS AP9566 BLK PDU	1000	511
67	870-3899A	COVER ENCLOSURE MASTER SWITCH 3 NEMA AP7900; ROHS	6000	3096
68	870-3900A	ENCLOSURE BASE MASTER SWITCH 3 NEMA AP7900; ROHS	12000	6948
69	870-5267	BRACKET HORZ AP7900; ROHS	44000	4620
70	870-5309	CHASSIS REAR COVER VM SWITCHED PDU; ROHS	20000	37880
71	870-5387A	ENCLOSURE BASE MASTER SWITCH3 AP7920; ROHS	2500	1290
72	870-5419	SPACER DOUBLE-D ISX PDU LONG	10000	770
73	870-5907A	ENCLOSURE BASE MASTER SWITCH 3 AP7921; ROHS	6000	3474
74	870-5943	BRACKETS EXTENDER PDUS	7000	1260
75	870-6275A	CHASSIS AP9570 BLK PDU	2500	1572.5
76	870-6944A	CHASSIS EXTENDER PDU AP7582	500	610
77	870-6990C	CHASSIS AP7922; ROHS	1000	1300
78	870-6991	COVER AP7902 & AP7922; ROHS	1000	630
79	870-6993A	CHASSIS FRONT AP7932	2500	4207.5

80	870-6994A	CASE TOP CIRCUIT BREAKERS VERT MS; ROHS	10000	1400
81	870-6994B	CASE TOP CIRCUIT BREAKERS VERT MS; ROHS	5000	700
82	870-70276B	CHASSIS AP9559 HORIX PDU BLK	1000	416
83	870-71211D	CHASSIS AP9562 BLK PDU; ROHS	10000	4120
84	870-71269C	CHASSIS AP9560 BLK PDU	1500	651
85	870-7814A	BRACKET 2U SWITCHED RACK PDU; ROHS	1500	471
86	870-7851B	CHASSIS AP7930 ROHS	4000	6256
87	870-7852	CHASSIS AP7940; ROHS	1000	1554
88	870-7857B	CHASSIS AP9571 BLK PDU ROHS	2500	3670
89	870-7922A	CHASSIS AP7931	1000	1385
90	870-7923B	COVER 1 PH VERT MASTERSWITCH/SHORT	1500	2064
91	870-8584C	CHASSIS COVER BILOXI PDU ROHS	15000	4350
92	870-8585A	BRKT TOOLESS MOUNT AP9559, ROHS	2000	274
93	870-8586A	BRKT VERT MOUNT 1" OUT AP9559 ROHS	35000	4760
94	870-8587B	BRKT VERT/HORZ MOUNT AP9559 ROHS	35000	1400
Total			590400	342437

2. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 419.68 MT inclusive of 39 % wastage after 1/3rd recovery.

3. Weight of 41.2 MT may be specified with the quantity of import item at Sl. No. 2 and its quantity may be allowed on net to net basis. R/A may take suitable consequential action accordingly.

16	Case No.:46/40/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00414/AM11/	RLA File :34/24/040/00150/AM11/	Lic.No/Date:3410028051 22.09.2010	Defer Date:29.03.2011
	Decision : NC observed that the case is under examination of MSME. The case stands Deferred and to be relisted on 29.03.2011.			

17	Case No.:47/40/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00415/AM11/	RLA File :34/24/040/00146/AM11/	Lic.No/Date:3410028110 27.09.2010	Defer Date:29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands Deferred and to be relisted on 29.03.2011.			

18	Case No.:31/40/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM11/	RLA File :30/24/040/00031/AM11/	Lic.No/Date:3010069857 30.09.2010	Defer Date:29.03.2011
	Decision : NC observed that the case is under examination of MOS. The case stands Deferred and to be relisted on 29.03.2011.			

19	Case No.:20/40/81-ALC2/2010	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00388/AM11/	RLA File :04/24/040/00176/AM11/	Lic.No/Date:0410117730 01.10.2010	Defer Date: 29.03.2011

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands Deferred and to be re-listed on 29.03.2011.

20	Case No.:36/40/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00404/AM11/	RLA File :03/95/040/00463/AM11/	Lic.No/Date:0310594726 01.10.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of MOS. The case stands Deferred and to be relisted on 29.03.2011.			

21	Case No.:49/40/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM11/	RLA File :34/24/040/00157/AM11/	Lic.No/Date:3410028169 01.10.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DIPP & M/o Mines. The case stands Deferred and to be relisted on 29.03.2011.			

22	Case No.:19/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM11/	RLA File :06/24/040/00032/AM11/	Lic.No/Date:0610019278 05.10.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands Deferred and to be relisted on 29.03.2011.			

23	Case No.:24/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00392/AM11/	RLA File :11/24/040/00040/AM11/	Lic.No/Date:1110023345 12.10.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands Deferred and to be relisted on 29.03.2011.			

24	Case No.:29/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00397/AM11/	RLA File :11/24/040/00043/AM11/	Lic.No/Date:1110023344 12.10.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands Deferred and to be relisted on 29.03.2011.			

25	Case No.:35/40/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00403/AM11/	RLA File :07/24/040/00261/AM11/	Lic.No/Date:0710074770 12.10.2010	Defer Date: 29.03.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comment of DHI vide UO No 3(97)/2008/TSW(B) dated 03.03.2011:- 1 Information in respect of S.No. 5 & 11 of the Standard Deficiency Format . The case stands Deferred and to be relisted on 29.03.2011.			

26	Case No.:42/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00410/AM11/	RLA File :11/24/040/00042/AM11/	Lic.No/Date:1110023343 12.10.2010	Defer Date: 29.03.2011
	Decision : NC decided to refer the case to DIPP for examination and comments. The case stands Deferred and to be relisted on 29.03.2011.			

27	Case No.:17/40/81-ALC2/2010	Party Name:COPPER STRIPS PVT LTD	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00385/AM11/	RLA File :11/24/040/00041/AM11/	Lic.No/Date:1110023360 14.10.2010	Defer Date: 29.03.2011

Decision :

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands Deferred and to be re-listed on 29.03.2011.

28	Case No.: 48/40/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status: Approved
	HQ File :01/81/050/00416/AM11/	RLA File :34/24/040/00160/AM11/	Lic.No/Date:3410028319 14.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- Taking clue from SION C-2, Advance Authorisation may be ratified as under: 1. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 20.094 MT inclusive of a wastage of 2%. 2. Quantities of import items at Sl.No. 2 & 3 may be allowed as 0.168 MT & 0.147 MT respectively inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly.			

29	Case No.: 50/40/81-ALC2/2010	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status: Approved
	HQ File :01/81/050/00418/AM11/	RLA File :34/24/040/00154/AM11/	Lic.No/Date:3410028341 18.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No.3410027237 dated 16.06.2010 ratified in NC meeting No. 34/81 dated 23/11/2010: 1. Net weight of export product may be specified as 11.1 MT containing 700 Kgs. of Copper Wire.			

2. Quantities of import items from Sl. No 1 to 3, 5 & 6 may be allowed on net to net basis with accountability clause
3. Quantities of import items at Sl. No 4 & 7 may be allowed as applied for i.e. 40 Kgs. & 700 Kgs. respectively without any wastage.

R/A may take suitable consequential action accordingly.

30	Case No.:51/40/81-ALC2/2010	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Approved
	HQ File :01/81/050/00419/AM11/	RLA File :34/24/040/00155/AM11/	Lic.No/Date:3410028342 18.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 01.03.2011 as under:- Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No.3410027237 dated 16.06.2010 ratified in NC meeting No. 34/81 dated 23/11/2010: 1. Net weight of export product may be specified as 55 MT containing 3000 Kgs. of Copper Wire. 2. Quantities of import items at Sl. No 1 & 5 may be allowed as applied for i.e. 3000 Kgs. & 200 Kgs. respectively without any wastage. 3. Quantities of import items from Sl. No 2 to 4 & 6 may be allowed on net to net basis with accountability clause R/A may take suitable consequential action accordingly.			

31	Case No.:16/40/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00384/AM11/	RLA File :22/24/040/00053/AM11/	Lic.No/Date:2210010554 21.10.2010	Defer Date: 29.03.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands Deferred and to be re-listed on 29.03.2011.			

32	Case No.:40/40/81-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00408/AM11/	RLA File :11/24/040/00048/AM11/	Lic.No/Date:1110023394 21.10.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DOT. The case stands Deferred and to be relisted on 29.03.2011.			

33	Case No.:41/40/81-ALC2/2010	Party Name:FLASH FORGE PVT LTD	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00409/AM11/	RLA File :26/24/040/00002/AM11/	Lic.No/Date:2610009503 22.10.2010	Defer Date: 29.03.2011
	Decision : : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands Deferred and to be re-listed on 29.03.2011.			

34	Case No.:12/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00380/AM11/	RLA File :06/24/040/00035/AM11/	Lic.No/Date:0610019488 27.10.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands Deferred and to be relisted on 29.03.2011.			

35	Case No.:14/40/81-ALC2/2010	Party Name:POWER GEAR LTD.	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00382/AM11/	RLA File :07/24/040/00274/AM11/	Lic.No/Date:0710075077 27.10.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands Deferred and to be relisted on 29.03.2011.			

36	Case No.:4/40/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
----	-----------------------------------	-------------------------------------	--	---------------------------------------

	HQ File :01/81/050/00372/AM11/	RLA File :05/23/040/00206/AM11/	Lic.No/Date:0510275960 28.10.2010	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of MOS. The case stands Deferred and to be relisted on 29.03.2011.			

37	Case No.:11/40/81-ALC2/2010	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Approved
	HQ File :01/81/050/00379/AM11/	RLA File :07/24/040/00281/AM11/	Lic.No/Date:0710075123 28.10.2010	Defer Date:
	Decision : NC decided to ratify the norms of above authorisation as per written comments of DHI vide U.O. No 3(36)/2010/TSW(B) dated 24.2.2011 as under:- The proposal is recommended on net to net basis as per condition of GN-4 for engineering products. R/A may take suitable consequential action accordingly.			

38	Case No.:15/40/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00383/AM11/	RLA File :07/24/040/00294/AM11/	Lic.No/Date:0710075121 28.10.2010	Defer Date:29.03.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands Deferred and to be relisted on 29.03.2011.			

39	Case No.:45/40/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00413/AM11/	RLA File :34/24/040/00209/AM11/	Lic.No/Date:3410028545 09.11.2010	Defer Date:29.03.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands Deferred and to be re-listed on 29.03.2011.			

40	Case No.:1/40/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00369/AM11/	RLA File :03/95/040/00686/AM11/	Lic.No/Date:0310606040 13.12.2010	Defer Date:29.03.2011
	Decision : : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.03.2011: - 1 Information in respect of S.No. 4,5 & 11 of the Standard Deficiency Format .			

41	Case No.:1/39/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM11/	RLA File :09/24/040/00388/AM11/	Lic.No/Date:0910044671 14.12.2010	Defer Date:29.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands Deferred and to be relisted on 29.03.2011.			

42	Case No.:2/40/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM11/	RLA File :03/95/040/00690/AM11/	Lic.No/Date:0310606224 14.12.2010	Defer Date:29.03.2011
	Decision : The committee observed that the comments from DOT are still awaited and therefore decided to send reminder to expedite the same. NC decided to also refer the case to DIT for comments. The case stands Deferred and to be relisted on 29.03.2011.			

43	Case No.:3/40/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:47/81-ALC2/2010 15.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00371/AM11/	RLA File :03/94/040/00788/AM11/	Lic.No/Date:0310606625	Defer Date:29.03.2011

16.12.2010

Decision : NC observed that the case is under examination of DHI . The case stands Deferred and to be relisted on 29.03.2011.

PART – AR –DEFERRED

Sl. No. 250

Case No. AR- 76	M/S Alstom Projects India Ltd., Mumbai
Meeting No.47/81	F.No.01/80/81/50/1450/AM04/DES-I/DES-II
Dated : 15.02.2011	Advance License No.0310247081 dt.12.01.2004
	RLA F.No.03/24/42/0205/AM04

Decision:- NC decided to reject the case as time barred. The firm has not given any reason for late submission of its reply (i.e. more than 5 years).

Sl. No. 251

Case No. AR- 77	M/S Dynatch Furnaces (Bombay) Pvt. Ltd., Mumbai
Meeting No.47/81	F.No.01/81/50/0080/AM04/DES-II
Dated : 15.02.2011	Advance License No.0310524136 dt.15.06.2009
	RLA F.No.03/94/40/0196/AM'10

Decision:- NC decided to sent a letter to firm to submit the requisite information as per written comments of DHI vide U.O. No 3(135)/2009/TSW(B) dated 03.03.2011. The case stands Deferred and to be relisted on 29.03.2011.
